

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 13/TT/2016**

Subject : Determination of transmission tariff for **Asset I:** Re-conductoring of one circuit (Ckt-I) Farakka- Malda 400 kV D/C with HTLS conductor and up gradation/ replacement of associated bay equipment at Farakka and Malda & **Asset-II:** Re-conductoring of one circuit (Ckt-II) Farakka- Malda 400 kV D/C with HTLS conductor and up gradation/ replacement of associated bay equipment at Farakka and Malda under “Eastern Region Strengthening Scheme-XIII” (ERSS XIII) in Eastern Region for 2014-19 Tariff period.

Date of Hearing : 13.6.2016

Coram : Shri A.S. Bakshi, Member  
Dr. M.K. Iyer, Member

Petitioner : Power Grid Corporation of India Limited

Respondents : Bihar State Power (Holding) Company Ltd. and 5 others

Parties present : Shri Amit Yadav, PGCIL  
Shri M.M. Mondal, PGCIL  
Shri S.S. Raju, PGCIL  
Shri Rakesh Prasad, PGCIL  
Shri Jasbir Singh, PGCIL  
Shri R.B. Sharma, Advocate, BSP(H)CL

**Record of Proceedings**

The representative of the petitioner submitted that:-

- a) The instant petition has been filed for determination of transmission tariff for **Asset I:** Re-conductoring of one circuit (Ckt-I) Farakka- Malda 400 kV D/C with HTLS conductor and up gradation/ replacement of associated bay equipment at Farakka and Malda & **Asset-II:** Re-conductoring of one circuit (Ckt-II) Farakka- Malda 400 kV D/C with HTLS conductor and up gradation/ replacement of associated bay equipment at Farakka and Malda under “Eastern Region Strengthening Scheme-XIII” (ERSS XIII) in Eastern Region for 2014-19 tariff period.
- b) As per the investment approval dated 19.5.2014, the instant assets were scheduled to be commissioned by 19.11.2016. The assets were



commissioned on 2.4.2016 and there is no time over-run in case of both the assets.

- c) The completion cost of both the assets is within the approved apportioned cost.
- d) He submitted that Auditor Certificate and RLDC Certificate will be submitted by 17.6.2016.

2. The Commission directed the petitioner to submit the following on affidavit with an advance copy to the beneficiaries by 17.6.2016:-

- a. Details of elements capitalized;
- b. RLDDC Certificate; and
- c. Auditor's Certificate and revised tariff forms.

3. The learned counsel of BSP(H)CL sought de-capitalization details. He also submitted that there is a cost over-run under the individual components forming part of the asset.

4. The Commission directed the petitioner to file the information within the specified date, failing which the matter would be decided on the basis of the information already available on record.

5. Subject to the above, order in the petition was reserved.

By order of the Commission

sd/-  
V. Sreenivas  
Dy. Chief (Law)

